

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1253/99

dt.30-8-99

Between

EG Veerender Kumar

: Applicant

and

1. Directorate Genl. of Signals
Sigs 4(C), Gen. Staff Branch
Army HQ, Min. of Defence
New Delhi

2. Genl. Officer Commanding-in-Chief
HQ, Southern Command, Pune

3. Commandant
Andhra Sub Area Signal Company
Bolaram, Secunderabad

: Respondents

Counsel for the applicant

: K. Sodhakar Reddy
Advocate

Counsel for the respondents

: P. Phalgun Rao
CGSC

Coram

Hon. Mr. B.S. Jai Parameshwar, Member (Audl)

2

OA.1253/99

dt.30-8-99

Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member(J)

Heard Mr. K. Sudhakar Reddy for the applicant and Mr. M.C. Jacob for Mr. P. Phalgun Rao for the respondents.

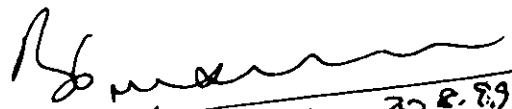
1. The applicant herein is the son of one E.V. Ghansham who was working as Messenger in Andhra Sub Area Signal Company, Secunderabad and who died on 21-8-1977 while in service. The applicant submitted an application with necessary certificates and documents to the respondents to consider his case for appointment on compassionate ground. It is stated that the respondent authorities in their letter written during March/April, 1998 informed that the applicant that his case would be considered by the Board shortly (Annex.A-8 P.15).

2. However, the respondents have not yet considered the case of the applicant for appointment on compassionate ground.


3. Hence, the applicant has filed this OA praying for a direction to the respondent authorities to consider the applicant herein for appointment on compassionate ground as per his qualification in any of the posts in their organisation.

4. The respondents authorities are directed to consider the case of the applicant for appointment on compassionate grounds in accordance with the rules within four months from the date of receipt of a copy of this order. They shall send a suitable reply to the applicant.

5. With the above direction the OA is disposed of.
No costs.


(B.S. Jai Parameshwar)
Member(Judl.)

Dated : Aug. 30, 1999
Dictated in Open Court


12/11

CC To day
4
1ST AND 2ND COURT

COPY TO :-

1. HDHMS
2. HRRM (A)
3. HBSJP (J) ✓
4. D.R. (A) ✓
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR. S.S. JAI PARAMESWAR :
MEMBER (JUDL)

* * *
DATE OF ORDER: 30/8/99

MA/RA/CA NO.

IN

CA. NO. 1253/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

CA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

8 copies

केन्द्रीय प्रशासनिक अपीलरक्षण
Central Administrative Tribunal
प्रेषण / DESPATCH

- 2 SEP 1999

हैदराबाद न्यायपीठ

HYDERABAD BENCH